

FAO No.6680 of 2016 (O&M)

National Insurance Company Limited

..... Appellants

V/s

Meena and others

..... Respondents

1. Meena wife of late Sh. Kedar Nath
2. Gayan Singh son of late Sh. Kedar Nath
3. Harbhajan Singh son of late Sh. Kedar Nath
4. Anil (Minor now aged about 17 years) son of late Sh. Kedar Nath. Respondent No. 4 is Minor through his Respondent No. 1 being natural and legal guardian Smt. Meena wife of late Sh. Kedar Nath
All residents of Azad Colony, Sector 3, Panchkula.
5. Bharat Dhiman son of Sh. Roop Chand, resident of Bharat Colony, Old Rajpura, District Patiala. (Owner of Bolero Jeep Bearing RC No. PB11AP6246, bearing Engine No. 91M86183, Chasis No. 91M67533.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **18.07.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
8th March 2019.



Arif 8/3/19
Superintendent (Judl.),
For Registrar (Judicial)

[Handwritten Signature]
8/3/2019